

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 753/97

Date of Decision: 15.9.1997

T.S.R. Anjaneyulu

Applicant.

Mr. S.S. Karkera

Advocate for  
Applicant.

Versus

U.O.I. & Ors.

Respondent(s)

Mr. RAVI SHETTY

Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, V.C.

Hon'ble Shri. P.P. Srivastava, Member(A)

(1) To be referred to the Reporter or not? *~~~*

(2) Whether it needs to be circulated to  
other Benches of the Tribunal? *~~~*

*R.G.Vaidyanatha*  
V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, MUMBAI-400001

O.A.No. 753/97

Coram: Hon. Shri Justice R.G. Vaidyanatha, V.C.  
Hon. Shri P.P. Srivastava, Member(A)

OPEN COURT ORDER DATED : 15th SEPTEMBER, 1997

T.S.R. Anjaneyulu  
Examiner, Quality Assurance,  
Office of the Director of  
Quality Assurance (DGS&D)  
Aayakar Bhavan  
M.K. Road, Mumbai 20

(By Adv. Mr. S.S. Karkera)

..Applicant

v/s.

Union of India  
through Director General  
DGS&D, Jeevantara Building  
Sansad Marg New Delhi & 2 ors.

(By Adv. Ravi Shetty for Mr.R.K.  
Shetty, Counsel)

..Respondents

ORDER

(Per: R.G.Vaidyanatha, Vice Chairman)

1. Heard Mr.S.S. Karkera, counsel for the  
Applicant and Mr. Ravi Shetty, counsel for the respondents.

2. This is an application filed by the applicant  
for quashing the chargesheet dated 27.8.90 issued by  
the Respondents. When the matter came up for admission  
the learned Counsel for the Applicant submitted that  
he would be satisfied if the Inquiry is expedited as  
early as possible. Learned counsel for the respondents  
on obtaining instructions from Mr. Koli, A.O., of the  
respondent department, prays for six months time to  
complete the Inquiry.



.2.

3. After hearing both the sides and taking the facts and circumstances of the case into consideration we feel FOUR MONTHS period would be just and reasonable to complete the inquiry. In case the Administration cannot complete the inquiry by that time due to unavoidable circumstances, then liberty is given to the respondents to move this Tribunal for extension of time.
4. Applicant is directed to participate in the inquiry and cooperate with the department in expeditious completion of inquiry.
5. The O.A. is disposed of at the Admission stage with the above directions.

  
(P.P. Srivastava)  
MEMBER(A)

  
(R.G. Vaidyanatha)  
VICE CHAIRMAN

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